

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.4
CP(IB)/236(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Anopsingh Kiritsinh Sarvaiya
(Personal Guarantor)

.....Respondent

Order delivered on 29/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Biju Nair, Adv.

For the Respondent :

ORDER

Application is filed by State Bank of India under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor. Issue notice.

Learned Counsel for the applicant requests for appointing the Insolvency Professional Mr. Vikash Gautamchand Jain, Registration No. IBBI/IPA-001/IP-P00354/2017-18/10612 as Resolution Professional. A declaration with respect to no disciplinary proceedings being pending against the RP is also given in Part-IV of the application. In view thereof, Mr. Vikash Gautamchand Jain is appointed as RP in accordance with the provisions of Section 97 of the Code.

Interim Moratorium under Section 96 of the Code shall commence from 12.04.2022, the date of application. The RP Mr. Vikash Gautamchand Jain is directed to file report within ten days.

List the matter for further consideration on 11.10.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**